

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**COURT-VI**

**Appeal No.360/252/ND/2020**

**IN THE MATTER OF:**

**i. M/S Shrasth Probuild Private Limited**

Having Its Registered Office At:

B-59, Gali No.9, Mandawali,

Fazalpur, Uncheper

New Delhi.

**Through**

Mr. Sandeep Singh

Promoter

**.....Appellant's/Petitioner's**

**Versus**

**i. Registrar Of Companies**

Net Of Delhi And Haryana, New Delhi

**.....Respondents**

**Order Delivered on: 21.12.2020**

**Coram:**

**SHRI. P.S.N. PRASAD**

**Hon'ble Member (Judicial)**

**DR. V.K. SUBBURAJ**

**Hon'ble Member (Technical)**

For the Petitioner: Mr. Narender, PCS.

For the Income Tax Department: Easha Kadian, Standing Counsel.

For the ROC: Mr. M Yadubhushana Rao, AROC.

**Appeal No.360/252/ND/2020**



**ORDER**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (J)**

1. The erstwhile director of M/S Shrasth Probuild Private Limited has filed the present appeal, invoking the provision of section 252 of the Companies Act, 2013 for restoration of the name of the petitioner company in the register maintained by the Registrar of Companies, NCT of Delhi and Haryana.
2. As per the averments, by M/S Shrasth Probuild Private Limited is incorporate on 01.05.2012 having its registered office at B-59, Gali No. 9, Mandawali, Fazalpur, New Delhi, within the jurisdiction of this Tribunal. The Authorized Capital of the company was Rs. 1,00,000/-. The Paid-up Capital of the company was Rs. 1,00,000/-. the main objects of the company were as "To carry on the business as proprietors, developers, builders, managers and developers of all kind of immovable properties.
3. It is submitted by the appellant that a sweeping action was initiated by the ROC at the instance of MCA in striking of the names of several Companies who had failed to file their Statutory Returns. The appellant had not filed its Annual Returns and balance sheet since its incorporation,



thereby giving rise to the surmise that the business of the company was not in operation. Consequently, its name was struck off by the Respondent from the Register of Companies under Section 248 of the Companies Act, 2013, upon taking steps in accordance with law and issuing a notification in the Official Gazette. The names of the effected companies were posted on its website.

4. The appellant has submitted that they could not file the balance sheet and annual return since 31.03.2017 along with relevant documents with the ROC. The appellant has further submitted that non-Compliance in filings of financial statements with registrar of Companies were because of critical financial condition of the company. The company has also submitted that the company has prepared its financial statements on timely basis.
5. In order to sustain the plea for restoration, the petitioner has placed before us the following documents:
  - i. Copies of duly Audited Financial Statement for the financial year 31.03.2017 to 31.03.2019.
  - ii. Copy of Income Tax Return for the A.Y 2015-16 to 2019-20.
  - iii. Copy of Bank Statement which shows substantial day to day transaction.

- iv. Copy of Deed agreement with Sewa Suraksha Awas Samiti Ltd.
  - v. Copy of Purchase Invoice.
  - vi. Copy of GST Registration Certificate along with the Copy of filed returns.
  - vii. Pictures of on-going project.
6. It is pertinent to mention here that the income as per Profit & Loss A/c attached for the F.Y.2018 is Rs. 4,96,944/- and for the F.Y. 2019 Rs. 9,35, 626/-.Further the Company has paid the Tax of Rs.1000/- for the Assessment year 2019-20 which is evident from the Copy of Income Tax Return placed on record by the appellant company.
7. The provisions pertaining to restoration of the name of the company has been provided in Section 252 of the Companies Act, 2013 and the same envisages that if the Tribunal is of the opinion that the removal of the name of the company from the register of the companies is not justified in view of the absence of any of the grounds on which the order was passed by the Registrar, it may order restoration of the name of the company in the register of companies. Further, restoration may also be directed by the Tribunal if it is just and equitable to restore the name of the company in the Register of Companies.

8. The Act itself provides for redressal of these defaults. Merely to disallow restoration on grounds of its failure to file annual returns would neither be just nor equitable. As per several decisions of various Courts it should only be in exceptional circumstances that Court should refuse restoration where the company has been struck off for its failure to file annual return as that would be excessive or inappropriate penalty for that oversight.
9. Accordingly, the appeal is allowed subject to payment of costs of Rs. 50,000/- to the Prime Minister Cares Fund. The restoration of the petitioner company's name in the Register will be subject to their filing all outstanding documents for the defaulting years as required by law and completion of all formalities, including payment of any late fee or other charges which are leviable by the respondent for the late filing of statutory returns. The name of the petitioner company shall then stand restored in the Register of the Registrar of Companies, as if the name of the company had not been struck off in accordance with Section 248(5) of the Companies Act, 2013 with all consequential effects and benefits.
10. The direction for freezing the Bank Account(s) of the appellant company, if on this ground, shall consequently be also set aside immediately to enable the company to carry out its business operation. Compliance of this order for restoration shall be made by the respondent

with all its consequential effects within one week of compliance by the appellant.

11. The petition is disposed of accordingly.

12. Let the copy of the order be served to the parties.

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**(DR. V.K.SUBBURAJ)**  
**MEMBER (TECHNICAL)**

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**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**